

REVISED

ITEM NO.16

COURT NO.15

SECTION II

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

CRIMINAL APPEAL NOS. 1942-1944/2022

THE STATE OF UTTAR PRADESH

APPELLANT(S)

VERSUS

GYANENDRA ETC ETC

RESPONDENT(S)

(IA No. 170118/2019 - EXEMPTION FROM FILING O.T., IA No. 178658/2019 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 19-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Appellant(s)

Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Sarvesh Singh Baghel, AOR
Mr. Ashish Ranjan, Adv.
Ms. Pooja Singh, Adv.

For Respondent(s)

Caveator-in-person, (NP)

**UPON hearing the counsel the Court made the following
O R D E R**

1. As per the office report dated 15th May, 2023, respondent no.2 has addressed a letter to the Registrar of this Court stating some facts on the merits of the case.
2. It is relevant to note that *vide* order dated 4th November, 2022, respondent no.2 was permitted to

argue in person. He is absent today.

3. Subsequently, *vide* order dated 1st February, 2023, the application moved by the learned Advocate-on-Record, who had entered appearance on behalf of the respondents no.1 and 3 seeking discharge, was allowed. Respondents no.1 and 3 are also unrepresented today.

4. It is deemed appropriate to direct fresh notice to be issued to all the respondents, returnable after eight weeks.

(POOJA SHARMA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)

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4. It is deemed appropriate to direct fresh notice to be issued to all the respondents, returnable after eight weeks.

5. List after service is complete.

(POOJA SHARMA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)